

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-1094/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

ADOF Games LLP

.....Applicant

Vs.

Mobisense Digital Media LLP

.....Respondent

Order delivered on 27.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Abhishek Vikram, Adv.

For the Respondent :

ORDER

Learned counsel for the applicant states that the settlement between the parties has been arrived at and part payment has been received by the applicant. Counsel for the applicant seeks one adjournment to submit the settlement documents. For further consideration on 08.10.2018.

— SID —

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**